

**Company:** Sol Infotech Pvt. Ltd. **Website:** www.courtkutchehry.com

**Printed For:** 

**Date:** 22/12/2025

## (1869) 05 CAL CK 0053 Calcutta High Court

Case No: Miscellaneous Special Appeal No. 78 of 1869

Chandi Prasad Nandi APPELLANT

Vs

Raghunath Dhar RESPONDENT

Date of Decision: May 7, 1869

## **Judgement**

Bayley, J.

1. We consider that the period for which the decree was under attachment, and was consequently in a state in which the decree-holder could exercise no due diligence, nor taken any effectual proceedings in furtherance of his decree, has been properly deducted by the lower; appellate Court. The appeal is accordingly dismissed.